

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1136  
TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2022**

**REGISTRATION IN MEDICAL COUNCIL**

**1136 SHRI N.K. PREMACHANDRAN:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to stop the practice of qualified medical practitioners with due registration in Medical Council, if so, the details thereof;
- (b) whether the Government has given authority to National Medical Commission to pass rules to stop the practice of doctors duly qualified in Ayurveda, Homoeo etc. and obtained registration from respective Medical Council, if so, the details thereof;
- (c) whether it comes to the notice of the Government that the Medical Commission has issued draft regulation restraining the practice of Doctors duly qualified in Ayurveda, Homoeo etc. without consulting the AYUSH;
- (d) if so, the action taken to stop further procedure on draft notification;
- (e) whether the Government proposes to give authority to the National Medical Commission to control and regulate AYUSH; and
- (f) if so, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) As informed by National Medical Commission, there is no proposal to stop the practice of Registered Medical Practitioners (RMPs) of Modern Medicine. The Ethics and Medical Registration Board (EMRB) of the National Medical Commission (NMC) is mandated to maintain National Register of all licensed medical Practitioners in modern medicine. NMC Act, 2019 allows for every State Medical Council to maintain and regularly update the State Register in the specified electronic format.

(b) to (f): There is no provision under NMC Act 2019 to regulate practice of doctors qualified in Ayurveda, Homoeo etc.

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